

- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92.
- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No. LT-6949/94]

- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93.
- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-6950/94]

- (d) (i) Statement regarding Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92.
- (ii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-6951/94]

- (5) (i) Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1993-94.

[Placed in Library. See No. LT-6952/94]

Statement Correcting reply of USQ No. 2206 dated. 21.12.94 re: Expert Panel for infrastructure development.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table:

Statement (Hindi and English versions) correcting the reply given on the 21st December 1994 to Unstarred Question No. 2206 by Shri Sarat Pattanayak, M.P. regarding Expert Panel for infrastructure Development.

[Placed in Library. See No. LT-6953/94]

Annual Report and Review on the working of National Small Industries Corporation, Ltd., New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi for the year 1993-94.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6954/94]

Notifications under Customs Act, 1962, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY). Sir, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) The Customs House Agents Licensing (Third Amendment) Regulations, 1994 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 5th May, 1994 together with an explanatory memorandum
- (ii) The Baggage (Amendment) Rules, 1994 published in Notification No. G.S.R. 513(E) in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum.
- (iii) G.S.R. 514(E) published in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 136/90-Cus., dated the 20th March, 1990.
- (iv) G.S.R. 647(E) published in Gazette of India dated the 18th August, 1994 together with an explanatory memorandum regarding exemption to used bonafide personal and household effects belonging to a deceased person, when imported into India from the whole of the basic and additional duties of customs leviable thereon.
- (v) G.S.R. 669(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 45/94-Cus., dated the 1st March, 1994.

- (vi) G.S.R. 753(E) published in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum regarding exemption to gold when imported into India by an eligible passenger, from so much of duty of customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 734(E) published in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum regarding exemption to silver when imported into India by an eligible passenger from so much of the basic and whole of the additional duty of customs leviable thereon.
- (viii) The Import of Gold and Silver by passengers (Form of Bill of Entry) Regulation, 1994 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum.
- (ix) G.S.R. 823(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory memorandum making certain amendments to Notification No. 182/92-Cus., dated the 6th May, 1992.
- (x) G.S.R. 841(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
- (xi) G.S.R. 842(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notifications No. 133/94-Cus., dated the 22nd June, 1994.
- (xii) G.S.R. 843(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification mentioned in the notification.
- (xiii) G.S.R. 844(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification Nos. 95/93-Cus. and 96/93-Cus., dated the 2nd March, 1993.
- (xiv) G.S.R. 856(E) published in Gazette of India dated the 8th December, 1994 together with an explanatory memorandum providing certain changes as regards the condition of import by aquaculture units and also expanding the list of items allowing duty free import.
- (xv) G.S.R. 518(E) and G.S.R. 519(E) published in Gazette of India dated the 20th June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India in connection with petroleum operations from the whole of the basic and additional duties of customs leviable thereon.
- (xvi) G.S.R. 562 (E) published in Gazette of India dated the 6th July, 1994 together with an explanatory memorandum making certain amendment to Notification No. 32/94-Cus., dated the 1st March, 1994.
- (xvii) G.S.R. 565(E) and G.S.R. 566(E) published in Gazette of India dated the 8th July, 1994 together with an explanatory memorandum regarding reduction of certain preferential rates of basic customs duty on specified goods when imported into India from Bangladesh, Republic of Korea or Sri Lanka having ratification of the Bangkok Agreement.
- (xviii) G.S.R. 590(E) published in Gazette of India dated the 20th July, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification.
- (xix) G.S.R. 599(E) published in Gazette of India dated the 28th July, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-Cus., dated the 1st March, 1994.
- (xx) G.S.R. 661(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 98/94-Cus., dated the 1st March, 1994.
- (xxi) G.S.R. 672(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 252/90-Cus., dated the 12th October, 1990.
- (xxii) G.S.R. 682(E) published in Gazette of India, dated the 7th September, 1994 together with an explanatory memorandum seeking to restore the concessional rate of customs duty of 45 percent on 17 items subject to certain condition that the importer produces a valid registration cum membership certificate issued by the apparel export promotion council.
- (xxiii) G.S.R. 725(E) published in Gazette of India dated the 27th September, 1994 together with an explanatory memorandum regarding exemption to medicaments as well as bulk drugs for the manufacture of medicaments intended to be used for the treatment of plague both from customs duty and countervailing duty.
- (xxiv) G.S.R. 739(E) published in Gazette of India dated the 6th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 148/94-Cus., dated the 13th July, 1994.
- (xxv) G.S.R. 753(E) published in Gazette of India dated the 18th October, 1994 together with an

explanatory memorandum seeking to reduce the import duty on unwrought aluminium and aluminium waste and scrap from 25 percent to 10 percent *ad valorem*

- (xxvi) G.S.R. 761(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum rescinding Notification No 243/88-Cus., dated the 1st September 1988
- (xxvii) G.S.R. 762(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No 88/94-Cus., dated the 1st March, 1994
- (xxviii) G.S.R. 786(E) published in Gazette of India dated the 28th October, 1994 together with an explanatory memorandum rescinding the Notification No 170/94-Cus., dated the 27th September, 1994
- (xxix) G.S.R. 770(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendments to the Notification No 3-Cus/88 dated the 14th January, 1988
- (xxx) G.S.R. 771(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum consolidating the respective notifications for gem and jewellery units in the five different Export Processing Zones into one and also providing additional facilities.

[Placed in library. See No LT 6955/94]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 —
- (i) S.O. 3239 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Institute of Chartered Accountant of India" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90
 - (ii) S.O. 3240 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharatiya Vidya Bhavan, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
 - (iii) S.O. 3241 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Tamil Nadu Ex-Services Personnel Benevolent Fund, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (iv) S.O. 3242 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharat Seva Sansthan, Lucknow"

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions

- (v) S.O. 3243 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Rural Cultural Centre, New Delhi" under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (vi) S.O. 3244 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Centre, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (vii) S.O. 3245 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Sree Gadge Maharaja Mission, Bombay" under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (viii) S.O. 3246 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Chief Minister's Relief Fund Maharashtra, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (ix) S.O. 3247 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Medical Research Foundation, Madras" under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (x) S.O. 3248 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Defence Veterans Welfare (T.B., Cancer and Leprosy) Fund, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xi) S.O. 3249 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Gandhigram Trust, Madurai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions
- (xii) S.O. 3250 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Rashtriya Mahila Kosh, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered

- by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xiii) S O 3251 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Forum of Financial Writers, New Delhi under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xiv) S O 3252 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Royal Commonwealth Society for the Blind, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xv) S O 3253 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Muslim Education Society (Regd), Calicut under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xvi) S O 3254 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Indian People's Natural Calamities Trust New Delhi under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xvii) S O 3255 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Jayprakash Institute of Social Change, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions
- (xviii) S O 3256 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Divine Light Trust for the Blind, Bangalore under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions
- (xix) S O 3257 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Centre for Advanced Strategic Studies, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions
- (xx) S O 3258 published in Gazette of India dated the 19th November, 1994 regarding exemption to 'The Cathedral Relief Services, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxi) The Income-Tax (Eighth Amendment) Rules, 1994 published in Notification No S O 589(E) in Gazette of India dated the 12th August, 1994
- (xxii) The Income-Tax (Ninth Amendment) Rules, 1994 published in Notification No S O. 626(E) in Gazette of India dated the 30th August, 1994
- (xxiii) The Income-Tax (Tenth Amendment) Rules, 1994 published in Notification No. S.O. 786(E) in Gazette of India dated the 1st November, 1994
- (xxiv) The Income-Tax (Eleventh Amendment) Rules, 1994 published in Notification No S O. 837(E) in Gazette of India dated the 23rd November, 1994
- (xxv) The Income-Tax (Twelfth Amendment) Rules, 1994 published in Notification No S O 856(E) in Gazette of India dated the 29th November, 1994
- [Placed in Library, See No LT-6956/94]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994 —
- (i) The Central Excise (Amendment) Rules, 1994 published in Notification No G S R 619(E) in Gazette of India dated the 11th August, 1994 together with a corrigendum thereto published in Notification No G S R 656(E) dated the 30th August 1994 [Placed in Library See No LT-6856/94]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1994 —
- (ii) The Central Excise (Eleventh Amendment) Rules 1994 published in Notification No G S R 699(E) in Gazette of India dated the 22nd September, 1994
- (iii) The Central Excise (Amendment) Rules, 1994 published in Notification No G S R 792(E) in Gazette of India dated the 7th November, 1994 together with an explanatory memorandum
- (iv) G S R 830(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector of Central Excise (Appeals), Bangalore with all the powers exercisable by the Collector of Central Excise (Appeals), Hyderabad
- (v) G S R 831(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector Central Excise (Appeals), Ghaziabad with all the powers exercisable by the Collector of Central Excise (Appeals), Allahabad.
- (vi) The Central Excise (Tenth Amendment) Rules, 1994 published in Notification No. G S R 689(E) in Gazette of India dated the 13th September, 1994 together with an explanatory memorandum.

- (vii) G.S.R. 783(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum regarding exemption to untrimmed sheets or circles of copper from so much of duty of excise leviable thereon as is in excess of the amount calculated at the rate of Rs 2000/- per tonne subject to certain conditions
- (viii) G.S.R 784(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification.
- (ix) G.S.R 806(E) published in Gazette of India dated the 14th November, 1994 together with an explanatory memorandum making certain amendments to the Notification No 794-CE dated the 1st March 1994
- (x) G.S.R 814(E) published in Gazette of India dated the 15th November, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification
- (xi) G.S.R 819(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory memorandum making certain amendments to Notification No 297/79-CE dated the 24th November, 1979
- (xii) G.S.R 607(E) published in Gazette of India dated the 5th August 1994 together with an explanatory memorandum making certain amendments to the Notification No 2694-CE dated the 1st March, 1994
- (xiii) G.S.R 609(E) published in Gazette of India dated the 8th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No 8292-CE dated the 27th August 1992
- (xiv) G.S.R 620(E) published in Gazette of India dated the 11th August, 1994 together with an explanatory memorandum regarding exemption to specified intermediate goods used captively in the factory of production or in any other factory of the same manufacturer from the whole of the basic and additional duties of Excise leviable thereon as a consequence to the extension of Modvat Scheme
- (xv) G.S.R. 640(E) published in Gazette of India dated the 16th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No 7594-CE, dated the 29st March, 1994
- (xvi) G.S.R 660(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1694-CE, dated the 1st March, 1994.
- (xvii) G.S.R 662(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum regarding certain Notifications mentioned in the notification
- (xviii) G.S.R 663(E) published in Gazette of India dated the 31st November, 1994 together with an explanatory memorandum making certain amendments to the Notification No 193-CE dated the 28th February, 1993
- (xix) G.S.R 673(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 1594 CE dated the 1st March, 1994
- (xx) G.S.R 683(E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 2694 CE dated the 1st March 1994
- (xxi) G.S.R 698(E) published in Gazette of India dated the 21st September 1994 together with an explanatory memorandum regarding exemption to all goods and materials manufactured by M/s Nuclear Fuel Complex, Hyderabad from the whole of the duty of excise leviable thereon
- (xxii) G.S.R 726(E) published in Gazette of India dated the 28th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No 1594-CE, dated the 1st March, 1994
- [Placed in Library See No LT 6957/94]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906 —
- (i) The Coinage (Standard Weight and Remedy of Commorative Coin of Hundred Rupees containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent Fifty Rupees and Five Rupees containing Copper 75 percent and Nickel 25 percent) coined to commemorate the occasion of 75th Anniversary of the International Labour Organisation (1919—1994) Rules, 1994 (Hindi and English versions) published in Notification No G.S.R 547(E) in Gazette of India dated the 28th June, 1994
- (ii) The Coinage (Standard Weight and Remedy of Ferritic Stainless Steel Commorative Coin of One Rupee containing Iron 82 percent and Chromium 18 percent, coined for 'International Year of the Family-1994') Rules, 1994 (Hindi and English versions) published Notification No G.S.R 789(E) in Gazette of India dated the 7th November, 1994

- (iii) The Coinage (Standard Weight and Remedy of the two Rupees, eleven sides coins containing Copper 75 percent and Nickel 25 percent) coined with the theme "Water for Life" Rules, 1994 published in Notification No. G.S.R. 747(E) in Gazette of India dated the 11th October, 1994.
[Placed in Library. See No. LT 6958/94]
- (5) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 543 in Gazette of India dated the 5th November, 1994 together with an explanatory memorandum under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1988.
[Placed in Library. See No. LT 6959/94]
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—
- (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1993-94.
(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6960/94]
- (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1993-94.
(ii) Annual Report of the United India Insurance Company Limited, Madras for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6961/94]
- (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94.
(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6962/94]
- (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1993-94.
(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT 6963/94]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1993-94 alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1993-94.
[Placed in Library. See No. LT 6964/94]
- (8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings Act, 1970 and 1980:—
- (i) Report on the working and activities of the Allahabad Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6965/94]
- (ii) Report on the working and activities of the Andhra Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6966/94]
- (iii) Report on the working and activities of the Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6967/94]
- (iv) Report on the working and activities of the Canara Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
[Placed in Library. See No. LT 6968/94]
- (v) Report on the working and activities of the Corporation Bank for the year 1993-94

alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 6969/94]

- (vi) Report on the working and activities of the Central bank of India for the year 1993-94 alongwith accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6970/94]

- (vii) Report on the working and activities of the Indian Overseas Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6971/94]

- (viii) Report on the working and activities of the Syndicate Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6972/94]

- (ix) Report on the working and activities of the Union Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6973/94]

- (x) Report on the working and activities of the United Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6974/94]

- (xi) Report on the working and activities of the Vijaya Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6975/94]

- (xii) Report on the working and activities of the Indian Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6976/94]

- (xiii) Report on the working and activities of the UCO Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6977/94]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6978/94]

- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Civil) (No. 12 of 1994)

for the year ended the 31st March, 1993 (Public Debt), under article 151(I) of the Constitution.

[Placed in Library. See No. LT 6979/94]

Annual Report and Review on the working of the National Federation of Labour Cooperatives Ltd., New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6980/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT 6981/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operatives Dairy Federation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Dairy Federation of India Limited, New Delhi for the year 1993-94.

[Placed in Library. See No. LT 6982/94]

Annual Report and Review on the working of National Institute of Health and Family Welfare, New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and